

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:5858
ANSWERED ON:30.04.2010
OFF-SHORE CENTRES OF MEDICAL UNIVERSITIES
Majumdar Shri Prasanta Kumar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is allowing Medical Universities to set up off-shore centres outside the country;
- (b) if so, the details of such applications received and the permissions given so far;
- (c) whether a number of applications are pending in this regard;
- (d) if so, the reasons therefor indicating the period of pendency in each case; and
- (e) the steps taken by the Government to clear such pending applications?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a) No provision exists in the Indian Medical Council Act, 1956, for granting permission to establish off-shore campus(es) by the medical universities. The Ministry of Human Resource Development in the Government of India allows private universities and deemed to be universities, under Section 3 of the UGC Act, 1956, to establish off-shore campus(es) in foreign countries, whose procedure is regulated by the University Grants Commission (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 after obtaining no objection from the Ministry of Health and Family Welfare in respect of medical courses.

(b) Following Deemed Universities were granted permission by the Ministry of Human Resource Development in respect of medical courses:

- (i) Sri Ramachandra Medical College & Research Institute, Chennai (in Mauritius).
- (ii) Manipal Academy of Higher Education, Manipal, Karnataka (in Malaysia).
- (iii) Vinayaka Mission's Research Foundation, Salem, Tamil Nadu (In Thailand)

(c) to (d) as per information provided by the Ministry of Human Resource Development, two applications for starting medical course in off shore campus are pending, namely that of Bharati Vidyapeeth, Pune, Maharashtra & Sumandeep Vidyapeeth, Vadodara, Gujarat.

(e) The matter relating to pending applications is subjudice in the Hon'ble Supreme Court of India and the next date of hearing is 06-05-2010.